

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-384(PB)/2017

IN THE MATTER OF:

Bank of India

.... Applicant/Petitioner

Vs.

Shiv Vani Energy Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Ashish Verma, Advocate
For the Respondent : Mr. Sanjay Bhatt, Ms. Juhi Bhambhahi &
Mr. Naveen Kumar, Advocates

ORDER

Learned counsel for the petitioner states that reply has been received only this morning and the same was filed in the registry yesterday. On the last date of hearing last opportunity was granted to file the reply within ten days.

Reply is accepted on record subject to payment of Rs. 25000/- cost.

Rejoinder, if any, be filed within three days with a copy in advance to the learned counsel for the respondent.

A fresh proposal for settlement has been made and the same may also be considered by the petitioner before the next date of hearing.

List for arguments on 14.12.2017.

Sd/-
(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-
(DEEPA KRISHAN)
MEMBER(TECHNICAL)